

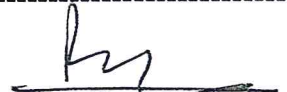

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(9)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/601/(IB)/2017  
NAME OF THE PETITIONER(S) : TRAVANCORE STEELS  
NAME OF THE RESPONDENT(S) : INFRA HOUSING PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	Adv. REJINARK - P	Petitioner	
	IC. MANICKARAJ	Respondent -	

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**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor has already filed the schedule for payment. Counsel for the Operational Creditor had agreed to the same with the condition that in case there may be any default on the part of the Corporate Debtor, then he may be given liberty to get the petition revived.

In the light of the schedule of payment filed by the Counsel for the Corporate Debtor, the petition stands **disposed of** with the liberty to the Operational Creditor to revive the same in the event of default, if any, made by the Corporate Debtor.

— sc1 —  
**MEMBER (JUDICIAL)**

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